



2026:AHC:17644

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 44661 of 2025

Hareelal

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Gokaran Singh
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 2

HON'BLE PRAKASH PADIA, J.

1. List of fresh cases has been revised. Nobody is present on behalf of petitioner.

2. Petitioner has preferred present writ petition inter-alia with the following prayers :-

"I. Issue a writ, order or direction in the nature of Mandamus Commanding the Tehsildar, Tehsil- Sagadi, District- Azamgarh to not remove possession at Arazi No 1142 Area 0.015 hectare which is situated in Village Baghwar, Post-Tahirpur, Pargna and Tehsil-Sagadi, District- Azamgarh.

II. Issue a writ, order or direction in the nature of Mandamus Commanding the District Magistrate Azamgarh, District-Azamgarh to decide the representation dated 16.09.2025 which is pending for disposal regarding to not remove possession of the petitioner at Arazi No 1142 Area 0.015 hectare which is situated in Village Baghwar, Post-Tahirpur, Pargna and Tehsil- Sagadi, District- Azamgarh."

3. Sri Vijay Shankar Prasad, learned Additional Chief Standing Counsel placed before this Court the instructions dated 23.01.2026 under signature of Tehsildar, District Azamgarh/respondent no.4, same is taken on record.

4. It is argued by counsel for the petitioner that the proceedings under Section 67 of the U.P. Revenue Code, 2006 was initiated against the petitioner in which report dated 15.07.2025 was submitted by the Regional Lekhpal to the effect that petitioner has wholly illegally encroached the land of the gram sabha situated at Arazi No.1142. On the

basis of aforesaid report an order dated 30.10.2025 was passed against the petitioner. Against the aforesaid restoration application was filed on 04.11.2025 in which next date is fixed 28.01.2026.

5. In this view of the matter and also in the interest of justice, present writ petition is disposed of finally directing the respondent no.4-Tehsildar, Tehsil-Sagadi, District Azamgarh before whom recall application of the petitioner is pending to decide the same expeditiously and without granting unnecessary adjournment.

(Prakash Padia,J.)

January 27, 2026
Pramod Tripathi